

**THE SUPREME COURT (NUMBER OF JUDGES)
AMENDMENT ACT, 1986**

No. 22 of 1986

[9th May, 1986.]

**An Act further to amend the Supreme Court (Number of Judges)
Act, 1956.**

**BE it enacted by Parliament in the Thirty-seventh Year of the
Republic of India as follows:—**

**1. This Act may be called the Supreme Court (Number of Judges)
Amendment Act, 1986.**

**Short-
title.**

55 of 1956.

**2. In section 2 of the Supreme Court (Number of Judges) Act, 1956,
for the word "seventeen", the word "twenty-five" shall be substituted.**

**Amend-
ment of
section 2.**